

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 5571  
TO BE ANSWERED ON 02.04.2018**

**DEFAULTERS OF DEPOSITING EPF CONTRIBUTION**

**†5571. SHRI GOPAL SHETTY:**

**Will the Minister of LABOUR ANEMPLOYMENT be pleased to state:**

- (a) the details and the number of such defaulters in the country who have not deposited the provident fund amount to the concerned authorities collected from workers and personnel during each of the last five years, State/UT-wise;**
- (b) whether the Government has taken any action for the recovery of the outstanding amount;**
- (c) if so, the details thereof along with the details of such pending amount of provident funds not deposited with the concerned provident fund authorities collected from the workers during the said period, State/UT-wise;**
- (d) whether the Government has taken any punitive action against the guilty/ defaulter companies; and**
- (e) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a): The State/UT-wise details of defaulters who have not deposited PF dues after collecting from workers for last five years are at Annex 'A'.**

**(b) to (e): The following punitive actions have been taken by the Employees' Provident Fund Organisation (EPFO) to ensure social security and to protect the interest of workers covered under the Employees' Provident Funds & Miscellaneous Provisions (EPF & MP) Act, 1952:**

**Contd..2/-**

- (1) Action under Section 7A of the Act against the defaulting establishments for assessment of dues.**
- (2) Action under Section 14B of the Act for levy of damages for belated deposit of dues.**
- (3) Action under Section 7Q of the Act for levy of interest for belated remittances.**
- (4) Recovery actions as provided under Section 8B to 8G of the Act (Attachment of Bank accounts, Movable Property & Immovable Property, Arrest of Defaulters and Public Auctions).**
- (5) Action under Section 14 of the Act for filing prosecution against the defaulters before the competent Court of law.**
- (6) Action under Section 406/409 of Indian Penal Code (IPC) against the employer for non-payment of employees' share of contribution deducted from the wages/salary of the employees but not deposited in the Fund.**

**Assessment of PF dues and recovery actions under the law are taken for whole amount for employers' share and the employees' share. The details of pending amount of recovery of Employees' Provident Fund (EPF) dues for last five years State/UT-wise are at Annex 'B'.**

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Annex referred to in reply to part (a) of Lok Sabha Unstarred Question No. 5571 for reply on 02.04.2018 by Shri Gopal Shetty regarding Defaulters of Depositing EPF Contribution.

<b>Number of cases where amount deducted from worker but not deposited by Employer (cases filed before Police Authorities under Section 406/409 of IPC - 1860)</b>					
<b>State/UT</b>	<b>Workload for the year 2012-13</b>	<b>Workload for the year 2013-14</b>	<b>Workload for the year 2014- 15</b>	<b>Workload for the year 2015-16</b>	<b>Workload for the year 2016-17</b>
Andhra Pradesh	95	96	90	92	92
Bihar	31	31	32	32	32
Chhattisgarh	5	5	0	0	0
Delhi	75	79	94	120	124
Goa	95	95	95	74	39
Gujarat including Daman & Diu and Dadra & Nagar Haveli	402	402	403	403	341
Haryana	14	10	10	37	37
Himachal Pradesh	6	17	20	31	44
Jharkhand	8	8	8	8	8
Karnataka	1029	883	698	397	390
Kerala including Lakshadweep	1212	1248	682	671	422
Madhya Pradesh	91	91	88	88	88
Maharashtra	450	435	532	540	579
North East Region including Assam, Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland & Tripura	87	87	35	36	37
Odisha	107	107	107	111	111
Punjab including Chandigarh	60	54	57	54	59
Rajasthan	40	41	13	16	17
Tamil Nadu including Puducherry	1762	1927	1728	1743	1768
Telangana	129	152	167	183	194
Uttar Pradesh	32	27	11	24	17
Uttrakhand	4	4	5	6	6
West Bengal including Andaman & Nicobar and Sikkim	1367	1406	1440	1511	1558
<b>TOTAL</b>	<b>7101</b>	<b>7205</b>	<b>6315</b>	<b>6177</b>	<b>5963</b>

Annex referred to in reply to parts (b) to (e) of Lok Sabha Unstarred Question No. 5571 for reply on 02.04.2018 by Shri Gopal Shetty regarding Defaulters of Depositing EPF Contribution.

<b>Detail of pending amount of recovery of EPF dues (including amount collected from workers but not deposited) for last five years State/UT-Wise (Rs. in Crore)</b>					
<b>State/UT</b>	<b>2012-13</b>	<b>2013-14</b>	<b>2014-15</b>	<b>2015-16</b>	<b>2016-17</b>
Andhra Pradesh	39.05	44.63	57.53	72.77	90.98
Bihar	21.65	14.94	21.39	19.45	30.75
Chhattisgarh	21.36	22.07	23.84	21.20	22.03
Delhi	551.37	659.21	316.69	463.37	529.04
Goa	3.44	3.65	5.58	6.34	5.78
Gujarat including Daman & Diu and Dadra & Nagar Haveli	47.57	65.25	70.37	73.31	72.25
Haryana	31.37	34.74	44.89	66.68	70.63
Himachal Pradesh	1.75	1.72	12.24	15.77	10.48
Jharkhand	13.87	12.12	10.64	16.98	23.15
Karnataka	139.38	158.76	172.01	203.49	254.54
Kerala including Lakshadweep	161.25	157.14	203.22	238.47	276.92
Madhya Pradesh	160.91	186.21	187.48	205.79	212.82
Maharashtra	338.83	370.68	423.24	526.06	789.52
North East Region including Assam, Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland & Tripura	17.40	22.25	25.15	26.09	27.16
Odisha	71.78	74.17	428.51	442.32	460.74
Punjab including Chandigarh	75.12	66.39	77.80	75.90	83.58
Rajasthan	20.04	19.05	24.51	25.41	27.76
Tamil Nadu including Puducherry	180.42	210.22	289.09	345.13	391.07
Telangana	93.77	88.96	131.48	115.38	146.59
Uttar Pradesh	140.46	143.58	154.84	183.96	224.19
Uttrakhand	30.59	21.79	24.84	27.92	29.86
West Bengal including Andaman & Nicobar and Sikkim	110.67	137.72	215.28	293.60	331.98
<b>TOTAL</b>	<b>2272.05</b>	<b>2515.25</b>	<b>2920.62</b>	<b>3465.38</b>	<b>4111.82</b>